

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 15315-JK (LD) of 2024
DATED: - 02 - 09 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

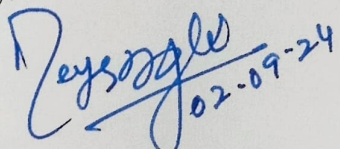
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 02.09.2024

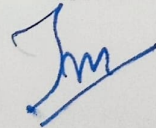
No:-LAW-OIC/9/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No.15315 -JK (LD) of 2024 dated 02.09.2024

| S.No | Title of case | OIC |
|-------------|--|---|
| 1 | WPCRL No. 03/2024 titled Pankaj Singh Vs UT of J&K and Ors | Sh Nikhil Gogna, SDPO R.S Pora Jammu |
| 2 | Claim Petition titled Surinder Sharma Vs DGP J&K and Ors | Sh. Sheezan Bhat SDPO City East jammu |
| 3 | WPC No. 55/2024 titled Surinder Sharma Vs DGP J&K and Ors | Sh Mudasir hussaijn SDPO Domanana Jammu |
| 4 | HCP No. 47/2024 Crl M No. ---/2024 titled mangal Singh Vs UT of J&K and Ors | Sh Mudasir hussaijn SDPO Domanana Jammu |
| 5 | HCP No. 13/2024 titled Manpreet Singh @ Sartaj Vs UT of J&K and Ors | Sh Nikhil gogna SDPO R.S Pora Jammu |
| 6 | HCP No. 26/2024 titled Mohd Dilawar vs UT if J&K and Ors | Sh Vinod Kumar SDPO Nagrota Jammu |
| 7 | Mohammad Shafi and others V/s State of Jammu and Kashmir & Ors. (Now U.T) in TA No.2851/2021, SWP No. 2848/2018. | Mr. Siraj-ud-din Shah, Dy. S.P (M) Administrative Officer, PHQ |

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